NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

TP No.21/2016 (CP No.188/2015)

Under Section 397/398 of the Companies Act, 1956

In the matter of:

Rupak Mahanta

... Petitioner

-Versus-

Vivik Cylinder Pvt. Ltd. & Ors.

... Respondents

Date of Order: 29th August 2017

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

ORDER

Mr R. Mahanta, the petitioner is present in person. Mr P.K. Roy, learned Advocate for the petitioner is also present. On the other Ms H. Devi, respondent No.2 is also present along with Mr U.K. Barman, Advocate and Mr M. Jain, CA.

- 2. The learned Advocate for the petitioner submits that the mother of Mr S. Bose, CA appointed by the petitioner expired and, therefore, the petitioner could not obtain his services in carrying out the various orders passed by this Tribunal. Therefore, learned Advocate for the petitioner prays for some time. Such a prayer is not objected to by the respondent No.2.
- 3. In view of the above, list this matter on 18.09.2017.
- 4. On the next date, parties are directed to settle all the differences relating to accounts of the company till date. The learned counsel and the CAs appearing for

the parties are requested to ensure that all the differences between the parties over the accounts of the company are settled amicably so that respondent No.2 can exit from the company at the earliest possible opportunity as directed.

Member (Judicial) National Company Law Tribunal,

Guwahati Bench, Guwahati.

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